the work on this airport would start within a few months. It is understood that the priliminary estimates were also prepared. But now it is said that the land acquired is not sufficient for the airport.

It must be normally presumed that site selection was done after carefully examining all aspects regarding adequacy of land etc. by the expert committee appointed for that purpose. Therefore, it is surprising that the authorities should have come out with such a plea.

An airport at Calicut is a long-standing demand of the people of Kerala. The commercial as well as strategic importance of this airport need hardly be emphasised. If the intension is to scuttle the project on the flimsy ground that enough land is not available etc., it would be most unfortunate. Therefore, I strongly urge upon the Govment to acquire enough land immediately and start the work and thus implement the assurance given to the people of Kerala by the hon. Prime Minister.

(ii) TREATMENT METED OUT TO PRISONERS IN JAILS WITH PARTICULAR REFERENCE TO THE CENTRAL JAIL MUZAFFARPUR (BIHAR)

श्री राम विलास पासवान (हाजीपुर): देश की विभिन्न जेलों की दुर्दशा के संबंध में आये दिन अखबार में समाचार आते रहते हैं, लेकिन बिहार के मुजफ्फरपुर केन्द्रीय कारा की जो दुर्दशा मैंने देखी उस से किसी को भी आश्चर्य एवं दुःख हो सकता है। मैंने 16-9-1981 को गिरफ्तारी दी। तत्पश्चात मुझे मुजफ्फरपुर केन्द्रीय कारा में ले जाया गया, जहां आम कैदियों का स्थानान्तरण एक जेल से दूसरे जेल होता रहता है, वहीं कुछ कैदी 10-10 साल तक उसी जेल में हैं। कई कैदी को एक टिकिया दवाई और समुचित भोजन के अभाव में दम तोड़ देना पड़ता है; वहीं दूसरी ओर एक-एक कैदी प्रति माह 4-5 हजार रुपए जेल से नाजायज कमा कर घर भेजता है। जेल में 9 बजे रात्रि के बाद जेल की खाद्य सामग्री एवं तेल आदि प्रति दिन बाहर भेजी जाती है। सब से आश्चर्य की बात तो यह है कि जेल में कुछ कुख्यात अपराधियों को रात्रि में जेल से बाहर निकाल कर डकैती कराई जाती है और पुनः सवेरा होने के पहले जेल में बन्द कर दिया जाता है।

दलाल कैदियों द्वारा प्रतिदिन छोटे-छोटे लड़कों के साथ अनैतिक कार्य किया जाता है और यदि कोई उस का विरोध करता है तो उसे अपने जीवन से भी हाथ गंवाना पड़ता है। कैदी की रिहाई के समय वस्त्र तथा आकस्मिक खर्चे के नाम पर प्रति वर्ष लाखों रुपये के घोटाले होते हैं। शुरू में जो कैदी आता है, उसे पीटना और उस के यहां से पैसा मंगवाना आम बात है। रिहाई आदेश आने के बाद भी उन कैदियों द्वारा घूस में पैसा जब तक नहीं दिया जाता है, तब तक उसे जेल से बाहर नहीं निकालते हैं। खाने के नाम पर सड़ा हुआ आटा, कंकर मिला चावल, सड़ी-गली सब्जी, पानी के समान दाल, जेल का उत्तम भोजन माना जाता है .....

श्रम मंत्रालय में राज्य मंत्री (श्रीमती रामदुलारी सिन्हा): हम लोगों को भी आपके शासन काल में हजारी बाग जेल में काला-काला बैंगन दिया था और वह भी सड़ा-गला।

श्री राम विलास पासवान: वही कह रहा हूं, आपके साथ भी ऐसी घटना घटी थी, मुजफ्फरपुर जेल में आप को भी चीना गया था।

रेल मंत्री (श्री कंवारपांडे): आप लोगों के वक्त में हम लोग भी हजारी बाग जेल

[श्री केदार पांडे]

में रखे गये थे, तीन दिन तक खाना नहीं मिला था ।

SHRI SOMNATH CHATTERJEE (Jadavpur): Is the Minister justifying the Janata misrule? The Minister is saying because during Janata time this has happened, this should happen. So, let them say that Janata thing will continue then.

श्री रामविलास पासवान: चिट्ठी जो कैदी के नाम से आती है वह उसे नहीं दी जाती है और महीने के अन्त में हजारों चिटिठयों को जला दिया जाता है । मैंने जब इस सम्बन्ध में जेल अधीक्षक से शिकायत की तो जेल अधिकारियों द्वारा कुख्यात दलालों से मुझे तथा मेरे अन्य साथियों को जान से मारने की साजिश की गई ।

जब जेल में एक सांसद इतना असुरक्षित तो आम कैदी कितना सुरक्षित होगा, यह शोचनीय प्रश्न है । अत: आप से आग्रह है कि केन्द्र सरकार इस सम्बन्ध में देश के विभिन्न जेलों में हो रहे जुल्म को रोकने हेतु कोई कारगर कदम उठावे ।

15.28 hrs.

[SHRI SOMNATH CHATTERJEE *in the Chair*]

(iii) STEPS TAKEN FOR SOLVING SUBSIDENCE PROBLEM IN RANIGANJ.

SHRI AJIT KUMAR SAHA (Vishnupur): Sir, I am drawing the attention of the House regarding the services of a Polish expert for investigating the subsidence problem in Raniganj. The Energy Minister Informed that this matter was taken with the Polish Government and they had agreed to depute a suitable specialist for the purpose and that all available technical information for their study, prior to the deputation of the specialist have been sent to the Polish side.

Sir, the Energy Minister also informed that Polish team would be arriving at Delhi by September this year. But so far no progress appears to have been made in this respect causing hardships to the people and the workers due to the negligence on the part of the Central Government. In spite of the Minister's assurances coal dump has not been opened at Raniganj, thus putting consumers at the mercy of smugglers and blackmarketeers.

Under these circumstances, I urge upon the Government to take immediate action on the above issues and let us know the steps taken thereon.

I demand that the concerned Minister make a statement in the House in this regard.

MR. CHAIRMAN: Mr. Sontosh Mohan Dev.

SHRI HARIKESH BAHADUR (Gorakhpur): I am on a point of order. The Garhwal people have started a satyagraha. Thirteen persons have been arrested, under the leadership of Mr. Pratap Singh Negi, ex-M.P. Democracy is being assassinated in this country, and that is why they have courted arrest today. Such types of disastrous things taking place in the country today which must be stopped, and this Government should be censured.

(iv) POWER FAILURE IN CACHAR DISTRICT OF ASSAM DUE TO SABOTAGE IN HIGH TENSION POWER LINE.

SHRI SONTOSH MOHAN DEV (Silchar): I beg to draw the attention of the Minister of Energy and Power regarding total failure of electricity in Cachar district due to sabotage in high tension Power line between Shillong (Meghalaya) and Silchar (Cachar). This is the after-effect of calling off of strike by Meghalaya State Electricity Board employees. Last year also, Cachar had to face total darkness for about a month for similar sabotage activities in the same manner.

I would urge upon the Minister to see that the following steps are taken immediately to save Cachar industry, and vital public services from dis-